

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI
COMPANY APPEAL(AT) NO.35 OF 2019

IN THE MATTER OF:

Bank of Baroda

Appellant

Vs

Aban Offshore Ltd

Respondents

Appellant:-Ms. Tanisha Sethia, Advocate.

For Respondents: - Ms Pooja Dhar, and Ms Haripriya Padmanaban, Advocates.

ORDER

26.08.2019 - In view of the prayer made by learned counsel for the appellant, Ms Tanisha Sethia that the arguing counsel Mr. Brijesh Kumar Tamber is out of station, the appeal is adjourned for hearing. The appeal is posted for hearing on **18th September, 2019** on **top of the Board.**

(Justice Bansi Lal Bhat)
Member (Judicial)

Bm/nn